

BEFORE DR.GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No.21( 876)/2013-IC

Date:24.10.13

In the matter of

Shri Yoginder Kumar  
RZ-1300, Gali No-6  
Main Sagarpur  
New Delhi-110046

Appellant

Versus

Central Public Information Officer  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan, New Delhi-110001

Respondent

DATE : TWENTY FOURTH OCTOBER TWO THOUSAND THIRTEEN.

Date: 24.10.13.

**ORDER**

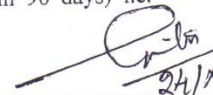
The appellant has filed an appeal on 05.10.13 received on 08.10.13 under Section 19 of the RTI Act for not receiving the information from the CPIO, the respondent vide letter No. 21(876)/13-IC dated 20.09.13 .

**Brief Facts of the case:**

1. The appellant vide his application dated 24.05.13 received on 28.05.13 sought information relating to opinion of Law Ministry.
2. The Respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter No. 21(876)/13-IC dated 20.09.13.
3. Being aggrieved with this situation of the respondent the appellant has filed an appeal received on 08.10.13.
4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 20.09.13 is the substantive response for the information asked by the applicant in his original application dt. 24.05.13.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act and given full and complete information to the appellent. No action is required on the appeal of appellent.
7. The appellent may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066(within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

  
(DR.GITA RAWAT)  
Joint Secretary & Appellate Authority  
Date:24.10.13

Copy to:

1. Shri Yoginder Kumar,RZ-1300, Gali No-6, Main Sagarpur  
New Delhi-110046
2. Smt.Asha Sota, CPIO.

(DR. GITA RAWAT)  
Joint Secretary &  
First Appellate Authority  
Ministry of Information & Public Relations  
(Dept. of Information & Public Relations)  
Govt. of India